

Bail Application No.1454  
FIR No.746/19  
PS: Nangloi  
State Vs. Bhupender @ Bhopa  
U/s 356/379/411 IPC

21.07.2020

Undersigned is performing duty pursuant to circular/duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, THC, Delhi.

Present : Sh. Atul Srivastava, Ld. Substitute Addl. PP for the State.  
Sh. Avdhesh Sharma, Ld. Counsel for applicant/accused through VC.

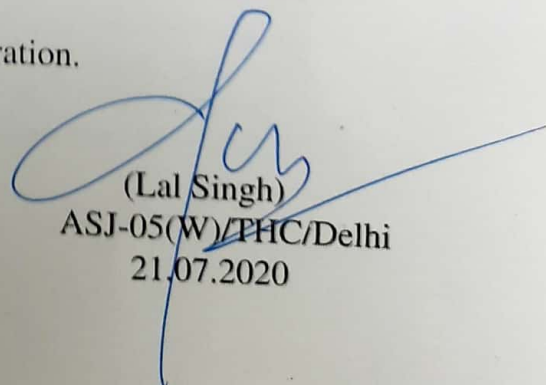
This application u/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of bail.

Reply has been received on behalf of HC Amit Kumar P.S. Nangloi, alongwith previous involvement report and as per which the applicant/accused is shown to be involved in 11 cases.

Ld. Counsel for the applicant/accused submits that charge sheet has already been filed in this case. He further submits that Ld. Duty MM, has dismissed the bail application of applicant/accused on 13.07.2020.

Let TCR be requisitioned on next date of hearing i.e. 25.07.2020.

Put up on 25.07.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
21.07.2020

(1)

Bail Application No.1422  
FIR No. 646/20  
PS: Paschim Vihar West  
State Vs. Lokesh Bansal  
U/s 376/506 IPC

21.07.2020

Undersigned is performing duty pursuant to circular/duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, THC, Delhi.

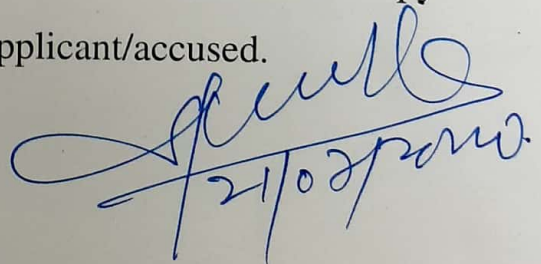
Present : Sh. Atul Srivastava, Ld. Substitute Addl. PP for the State.  
Sh. Jujhar Singh, Ld. Counsel for applicant/accused.  
Sh. Manish Pathak, Ld. Counsel for the complainant alongwith complainant/prosecutrix.  
IO/W SI Anita in person.

This application u/s 438 Cr.P.C., has been filed on behalf of applicant/accused for grant of anticipatory bail.

This case is listed today in the cause list for hearing through VC. However, Ld. Counsels for parties submits that on last date of hearing i.e.17.07.2020, liberty was granted by the court to appear physically for hearing.

At this stage, Ld.Counsel for the complainant has filed Vakalatnama for the complainant. Ld. Counsel for the complainant has also filed certain documents alongwith list of documents. Copy supplied to IO as well as counsel for the applicant/accused.

Page 1 of 2

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Reply already filed by IO on record.

IO submits that as yet the verification of the some of the hotels mentioned in the complaint is not completed and some time is required for the same.

Heard for some time.


At this stage, Ld.Counsel for the applicant/accused submits that main arguing counsel Sh. Pradeep Rana, is not available today and hence, he is seeking adjournment for further argument.

Therefore, at the request of Ld. Counsel for the applicant/accused, matter is adjourned for 24.07.2020.

No coercive steps shall be taken till next date of hearing.

Copy of order be given dasti to IO.

Put up on 24.07.2020 for consideration.

  
(Lal Singh) 21/07/2020  
ASJ-05(W)/THC/Delhi  
21.07.2020

Bail Application No.1414  
FIR No.142/20  
PS: Punjabi Bagh  
State Vs. Bunty  
U/s 365/394/34 IPC  
21.07.2020

**The undersigned is performing duty pursuant to the computer generated circular/duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

Present : Sh. Atul Srivastava, Ld. Substitute Addl. PP for the State.  
Sh. Bhisham Dutt, ld. Legal aid counsel for applicant/accused.  
IO/ASI Surat Singh in person.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail for a period of 45 days.

IO/ASI Surat Singh has filed reply to the above application.

Medical status report of the applicant/accused has been received as issued by the Medical officer Incharge, Central Jail Dispensary, Jail no.3, Tihar, Delhi, through Dy.Suptd. Central Jail no.3, Tihar, Delhi.

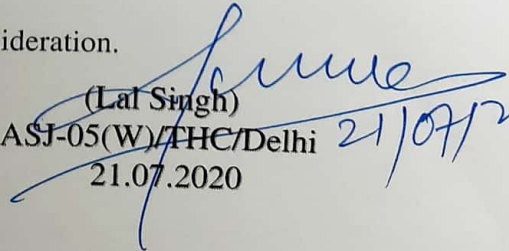
As per medical status report, at present, the applicant/accused is admitted in General Ward of Central Jail and he has been given fitness for surgery of fracture of Humerus of right arm from DDU hospital. However, his Covid testing as advised by DDU hospital as pre requirement for surgery will be carried out in Jail hospital on 26.07.2020, as per protocol.

Ld. legal aid counsel for the applicant/accused submits that this application be kept pending till 27.07.2020.

Copy of this order be given dasti to ld. Counsel for the applicant/accused.

Put up on 27.07.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
21.07.2020

  
21/07/2020

Bail Application No. 1451  
FIR No.628/20  
PS: Paschim Vihar West  
State Vs. Mukesh  
U/s 356/379/34 IPC

21.07.2020

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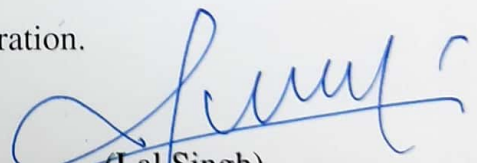
Present : Sh. Atul Srivastava, Ld. Substitute Addl. PP for the State.  
Sh.S.S.Raghav, Ld. Counsel for applicant/accused.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of regular bail.

Reply has been received on behalf of the SI Chander Shekhar.

Issue notice to the IO to appear in person, returnable for 23.07.2020.

Put up on 23.07.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
21.07.2020

Bail Application No.1341  
FIR No.386/18  
PS: Patel Nagar  
State Vs. Subhash  
U/s 420/468/471/120B/34 IPC

21.07.2020

Undersigned is performing duty pursuant to circular/duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, THC, Delhi.

Present : Sh. Atul Srivastava, Ld. Substitute Addl. PP for the State.  
Ms. Archana Verma, Ld. Counsel for applicant/accused through VC.

This application u/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of bail.

Ld. Counsel for the applicant/accused submits that this application is for grant of interim bail.

Heard for some time.

Ld. Addl. PP submits that assistance of IO is required and hence, IO be called.

Issue notice to IO of the case to appear in person, returnable for 23.07.2020.

Put up on 23.07.2020 for consideration.

(Lal Singh)

ASJ-05(W)/THC/Delhi

21.07.2020

Bail Application No.1450  
FIR No. 61/20  
PS: Paschim Vihar West  
State Vs. Mohd. Akhtar  
U/s 328/392/411/120B/34 IPC

21.07.2020

Undersigned is performing duty pursuant to circular/duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, THC, Delhi.

Present : Sh. Atul Srivastava, Ld. Substitute Addl. PP for the State.  
Sh. Rajesh Yadav, Ld. Counsel for applicant/accused.  
ASI Anil Kumar No.428/OD, on behalf of IO.

This application has been filed on behalf of applicant/accused for grant of regular bail.

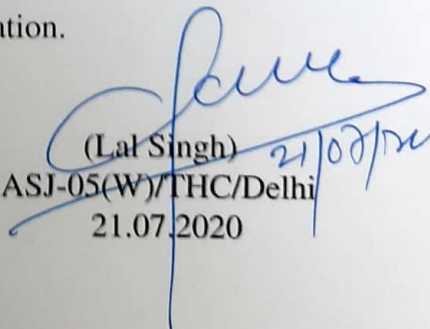
ASI Anil Kumar has filed reply to the above application on behalf of IO.

ASI Anil Kumar submits that charge sheet has already been filed in this case.

Ld. Counsel for the applicant/accused submits that this matter may be adjourned for next month, as the applicant/accused is already on interim bail till 07.08.2020.

At the request of Ld.counsel for the applicant/accused, matter is adjourned for 07.08.2020.

Put up on 07.08.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
21.07.2020

(1)

Bail Application No.1364  
FIR No.247/20  
PS: Moti Nagar  
State Vs. Ashish Upadhyay  
U/s 498/406 IPC

21.07.2020

Undersigned is performing duty pursuant to circular/duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, THC, Delhi.

Present : Sh. Atul Srivastava, Ld. Substitute Addl. PP for the State.  
Sh.Narender Yadav, Ld. Counsel for applicant/accused.  
Complainant in person.  
IO ASI Naresh Kumar in person.

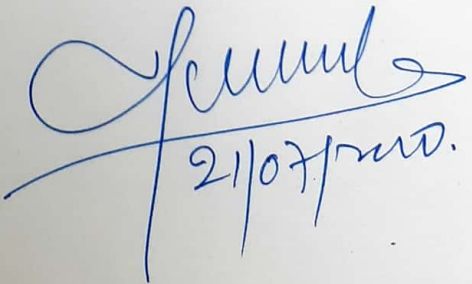
This application u/s 438 Cr.P.C., as filed on behalf of applicant/accused for grant of anticipatory bail.

Ld. Counsel for applicant/accused submits that applicant/accused has already joined the investigation.

Complainant submits that she is not residing with her husband since 17.01.2020 and presently she is residing at her father's house.

IO submits that applicant/accused has now joined the investigation but he has still not disclosed the address of his sister who is also accused in this case.

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21/07/2020.

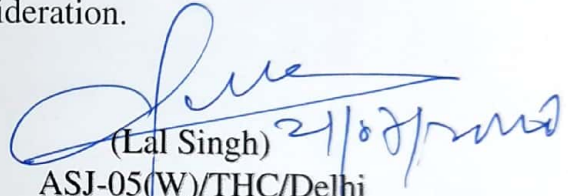


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Therefore, in view of the above, no coercive action shall be taken against applicant/accused till next date of hearing.

In the meanwhile, applicant/accused is directed to join the investigation and cooperate with the investigating agency and he will also furnish the address of his sister to the IO.

Put up on 29.07.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
21.07.2020

FIR No. 484/2015

PS Mundka

U/s 302/394/397/120B/34 IPC & Section 25/27 Arms Act  
State Vs. Sanjeet @ Sanju

21.07.2020

Present : Sh. Atul Srivastava, Id. Addl. PP for the State.  
Sh. Jujhar Singh, Ld. Counsel for the applicant/accused.

This application u/s 439 Cr.P.C. is listed today for consideration.

Ld. Counsel for the applicant/accused has filed certain judgments. Copy supplied to the State.

At the request of Id. Counsel for the applicant/accused, matter is adjourned for 27.07.2020.

Put up on 27.07.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
21.07.2020(P)

FIR No.468/15  
PS: Patel Nagar  
State Vs. Deepanshu @ Deepu  
U/s 302/34 IPC

21.07.2020

Present : Sh. Atul Srivastava, Ld. Substitute Addl. PP for the  
State.  
Sh.A.K.Gupta, Ld. Counsel for applicant/accused.

This application has been received from the filing section, as the main matter is stated to be pending in this Court.

Though this case was listed for today for hearing through Video conferencing, however, ld. Counsel for the applicant/accused appeared in person physically and submits that he may be heard physically.

Ld. Counsel for the applicant/accused submits that this application has been filed for early hearing of bail application, which was filed before the lock-down.

Put up on 22.07.2020 alongwith main case file for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
21.07.2020

(1)

FIR No.473/19  
PS: Paschim Vihar  
State Vs. Deepak  
U/s 307/34 IPC & Sec. 25/27/54/59 Arms Act

21.07.2020

Undersigned is performing duty pursuant to circular/duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, THC, Delhi.

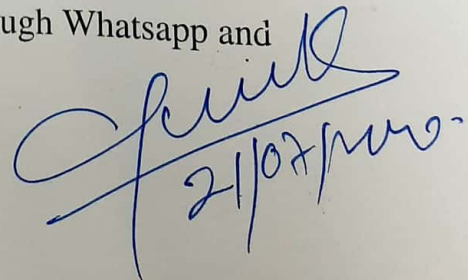
Present : Sh. Atul Srivastava, Ld. Substitute Addl. PP for the State.  
Sh.Devender Rana, Ld. Counsel for applicant/accused through VC.  
Inspector Tej Pal Singh P.S. Paschim Vihar West in person.  
IO ASI Anil Kumar in person.

This application u/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of interim bail.

In pursuance to notice issued to IO/SHO concerned, IO ASI Anil Kumar has filed report regarding previous involvement of applicant/accused and as per which the applicant/accused is shown to be involved in one more case apart from the present, i.e. FIR No.124/12, P.S. Paschim Vihar West.

IO submits that the copy of some of the pages of judgment of acquittal in FIR No.124/12 P.S. Paschim Vihar was supplied to him by counsel for the accused through Whatsapp and

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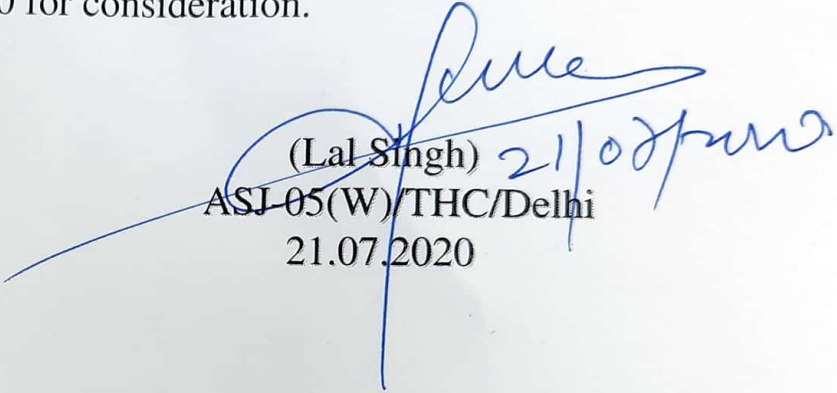
  
21/07/2020

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hence, he wants some time to verify the same.

In view of the above, matter is adjourned for 24.07.2020 for verification of the present status of FIR No.124/12 P.S. Paschim Vihar West.

Put up on 24.07.2020 for consideration.

  
(Lal Singh) 21/07/2020  
ASI-05(W)/THC/Delhi  
21.07.2020

FIR No.876/17  
PS: Ranhola  
State Vs. Sandeep Kautilya  
U/s 302/308/323/148/149/174A/34 IPC

21.07.2020

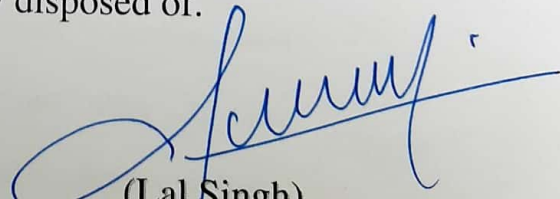
Present : Sh.Atul Srivastava, Ld. Substitute Addl.PP for the State.  
Sh.L.D. Mual, Ld. Counsel for applicant/accused  
through VC.

This application u/s 439 (1) (b) Cr.P.C., as filed on behalf of applicant/accused for modification of order dated 13.07.2020, passed by this court.

At the very outset, Ld. Consel for the applicant/accused submits that the applicant/accused has already been released from jail in pursuance to order dated 13.07.2020 of this court and hence, he is withdrawing the present application and he may be permitted to withdraw the same.

In view of the above facts & circumstances and submissions of Ld. Counsel for the applicant/accused, the present application is dismissed as withdrawn.

This application is accordingly disposed of.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
21.07.2020

FIR No.522/17  
PS: Hari Nagar  
State Vs. Rajesh Gupta  
U/s 379/328/411/34 IPC

21.07.2020

Present : Sh. Atul Srivastava, Ld. Substitute Addl. PP for the  
State.  
Sh. Suraj Prakash Sharma, Ld. Counsel for  
applicant/accused through VC.

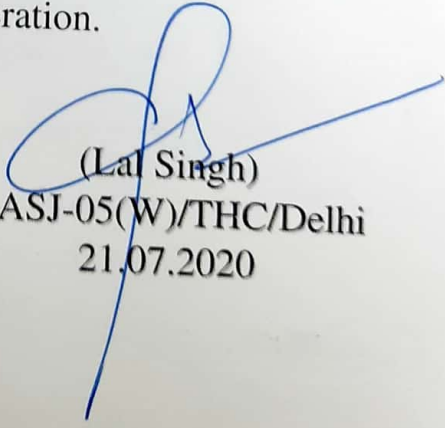
This application has been filed on behalf of  
applicant/accused for grant of interim bail for 45 days.

Reply has been received on behalf of SI Dhanraj.

Ld. Counsel for the applicant/accused seeks  
adjournment.

At the request of Ld. Counsel for the applicant/accused,  
matter is adjourned for 23.07.2020.

Put up on 23.07.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
21.07.2020

(1)

FIR No.554/17

PS: Ranhola

State Vs. Amit Yadav @ Rajnesh

U/s 452/307/354D/323/506/34 IPC & Sec. 25 Arms Act

21.07.2020

Present : Sh. Atul Srivastava, Ld. Substitute Addl. PP for the State.  
Sh. Rajesh Bhatt, Ld. Counsel for applicant/accused through VC.

This application has been filed on behalf of applicant/accused for disposal of bail application pending before this court on behalf of applicant/accused Amit Yadav @ Rajnesh.

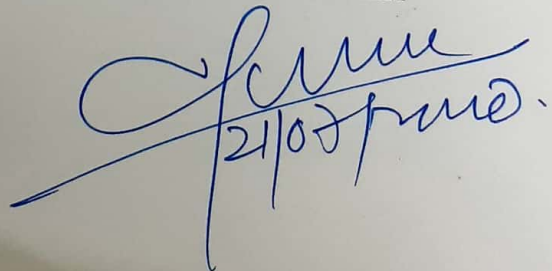
Ld. Counsel for the applicant/accused submits that the regular bail application of applicant/accused filed before the lockdown is pending adjudication.

The file of bail application u/s 439 Cr.P.C., moved by applicant/accused in the year 2019 is pending adjudication and the said file is taken up today.

The said application u/s 439 Cr.P.C., was lastly taken up by this court before lockdown on 13.03.2020 and on 13.03.2020 at the request of applicant/accused, matter was adjourned for 26.03.2020 and since then the matter is pending.

File of bail application u/s 439 Cr.P.C. as filed on behalf

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21/07/2020



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of applicant/accused on 10.10.2019 is taken up today.

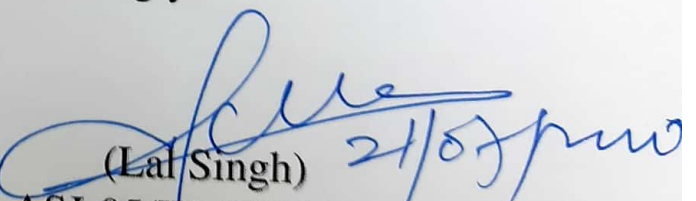
Ld. Addl. PP submits that in this case, one eye witness is yet to be examined. He further submits that the applicant/accused is involved in many other cases.

Heard for some time.

At this stage, Ld. Counsel for the applicant/accused submits that he is withdrawing the main bail application U/s 439 Cr.P.C., as filed on behalf of applicant/accused on 10.10.2019 and he may be permitted to withdraw the same with liberty to file afresh.

In view of the above facts & circumstances as well as submissions of Ld. Counsel for the applicant/accused, the regular bail application u/s 439 Cr.P.C. filed on 10.10.2019 is dismissed as withdrawn with liberty to file afresh.

The application for disposal of bail application as well as application u/s 439 Cr.P.C., are disposed of accordingly.

  
(Lal Singh) 21/07/2020  
ASJ-05(W)/THC/Delhi  
21.07.2020

Bail Application No.1454  
FIR No.746/19  
PS: Nangloi  
State Vs. Bhupender @ Bhopa  
U/s 356/379/411 IPC

21.07.2020

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Present : Sh. Atul Srivastava, Ld. Substitute Addl. PP for the State.  
Sh. Avdhesh Sharma, Ld. Counsel for applicant/accused through VC.

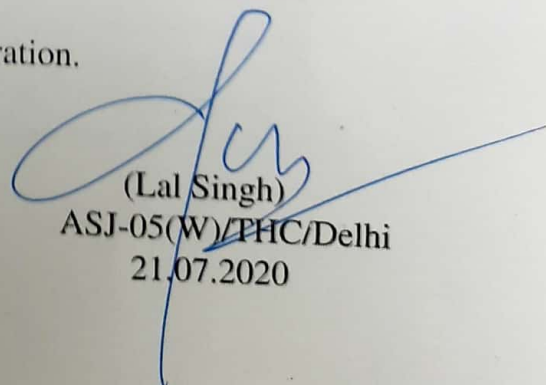
This application u/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of bail.

Reply has been received on behalf of HC Amit Kumar P.S. Nangloi, alongwith previous involvement report and as per which the applicant/accused is shown to be involved in 11 cases.

Ld. Counsel for the applicant/accused submits that charge sheet has already been filed in this case. He further submits that Ld. Duty MM, has dismissed the bail application of applicant/accused on 13.07.2020.

Let TCR be requisitioned on next date of hearing i.e. 25.07.2020.

Put up on 25.07.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
21.07.2020

(1)

Bail Application No.1422  
FIR No. 646/20  
PS: Paschim Vihar West  
State Vs. Lokesh Bansal  
U/s 376/506 IPC

21.07.2020

Undersigned is performing duty pursuant to circular/duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, THC, Delhi.

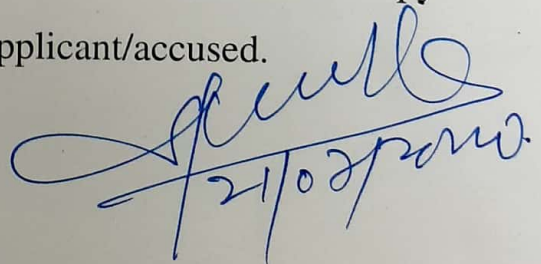
Present : Sh. Atul Srivastava, Ld. Substitute Addl. PP for the State.  
Sh. Jujhar Singh, Ld. Counsel for applicant/accused.  
Sh. Manish Pathak, Ld. Counsel for the complainant alongwith complainant/prosecutrix.  
IO/W SI Anita in person.

This application u/s 438 Cr.P.C., has been filed on behalf of applicant/accused for grant of anticipatory bail.

This case is listed today in the cause list for hearing through VC. However, Ld. Counsels for parties submits that on last date of hearing i.e.17.07.2020, liberty was granted by the court to appear physically for hearing.

At this stage, Ld.Counsel for the complainant has filed Vakalatnama for the complainant. Ld. Counsel for the complainant has also filed certain documents alongwith list of documents. Copy supplied to IO as well as counsel for the applicant/accused.

Page 1 of 2

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(2)

Reply already filed by IO on record.

IO submits that as yet the verification of the some of the hotels mentioned in the complaint is not completed and some time is required for the same.

Heard for some time.


At this stage, Ld.Counsel for the applicant/accused submits that main arguing counsel Sh. Pradeep Rana, is not available today and hence, he is seeking adjournment for further argument.

Therefore, at the request of Ld. Counsel for the applicant/accused, matter is adjourned for 24.07.2020.

No coercive steps shall be taken till next date of hearing.

Copy of order be given dasti to IO.

Put up on 24.07.2020 for consideration.

  
(Lal Singh) 21/07/2020  
ASJ-05(W)/THC/Delhi  
21.07.2020

Bail Application No.1414  
FIR No.142/20  
PS: Punjabi Bagh  
State Vs. Bunty  
U/s 365/394/34 IPC  
21.07.2020

**The undersigned is performing duty pursuant to the computer generated circular/duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

Present : Sh. Atul Srivastava, Ld. Substitute Addl. PP for the State.  
Sh. Bhisham Dutt, ld. Legal aid counsel for applicant/accused.  
IO/ASI Surat Singh in person.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail for a period of 45 days.

IO/ASI Surat Singh has filed reply to the above application.

Medical status report of the applicant/accused has been received as issued by the Medical officer Incharge, Central Jail Dispensary, Jail no.3, Tihar, Delhi, through Dy.Suptd. Central Jail no.3, Tihar, Delhi.

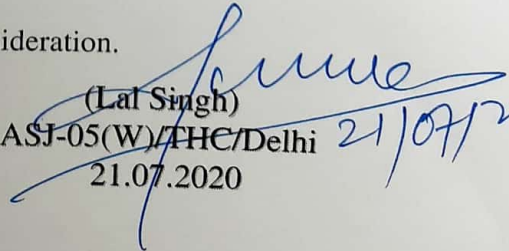
As per medical status report, at present, the applicant/accused is admitted in General Ward of Central Jail and he has been given fitness for surgery of fracture of Humerus of right arm from DDU hospital. However, his Covid testing as advised by DDU hospital as pre requirement for surgery will be carried out in Jail hospital on 26.07.2020, as per protocol.

Ld. legal aid counsel for the applicant/accused submits that this application be kept pending till 27.07.2020.

Copy of this order be given dasti to ld. Counsel for the applicant/accused.

Put up on 27.07.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
21.07.2020

  
21/07/2020

Bail Application No. 1451  
FIR No.628/20  
PS: Paschim Vihar West  
State Vs. Mukesh  
U/s 356/379/34 IPC

21.07.2020

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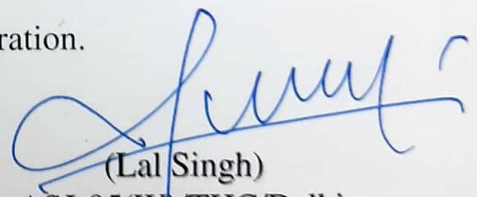
Present : Sh. Atul Srivastava, Ld. Substitute Addl. PP for the State.  
Sh.S.S.Raghav, Ld. Counsel for applicant/accused.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of regular bail.

Reply has been received on behalf of the SI Chander Shekhar.

Issue notice to the IO to appear in person, returnable for 23.07.2020.

Put up on 23.07.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
21.07.2020

Bail Application No.1341  
FIR No.386/18  
PS: Patel Nagar  
State Vs. Subhash  
U/s 420/468/471/120B/34 IPC

21.07.2020

Undersigned is performing duty pursuant to circular/duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, THC, Delhi.

Present : Sh. Atul Srivastava, Ld. Substitute Addl. PP for the State.  
Ms. Archana Verma, Ld. Counsel for applicant/accused through VC.

This application u/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of bail.

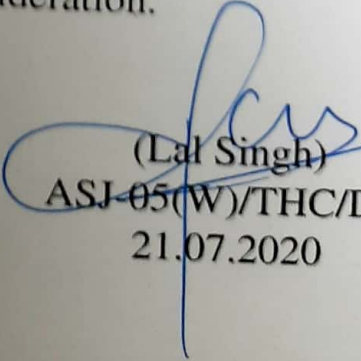
Ld. Counsel for the applicant/accused submits that this application is for grant of interim bail.

Heard for some time.

Ld. Addl. PP submits that assistance of IO is required and hence, IO be called.

Issue notice to IO of the case to appear in person, returnable for 23.07.2020.

Put up on 23.07.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
21.07.2020

Bail Application No.1450  
FIR No. 61/20  
PS: Paschim Vihar West  
State Vs. Mohd. Akhtar  
U/s 328/392/411/120B/34 IPC

21.07.2020

Undersigned is performing duty pursuant to circular/duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, THC, Delhi.

Present : Sh. Atul Srivastava, Ld. Substitute Addl. PP for the State.  
Sh. Rajesh Yadav, Ld. Counsel for applicant/accused.  
ASI Anil Kumar No.428/OD, on behalf of IO.

This application has been filed on behalf of applicant/accused for grant of regular bail.

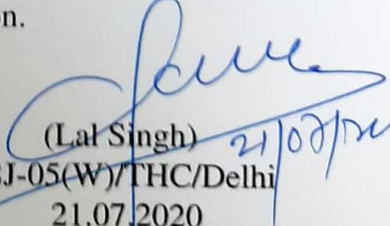
ASI Anil Kumar has filed reply to the above application on behalf of IO.

ASI Anil Kumar submits that charge sheet has already been filed in this case.

Ld. Counsel for the applicant/accused submits that this matter may be adjourned for next month, as the applicant/accused is already on interim bail till 07.08.2020.

At the request of Ld.counsel for the applicant/accused, matter is adjourned for 07.08.2020.

Put up on 07.08.2020 for consideration.

  
(Lal Singh) 21/07/2020  
ASJ-05(W)/THC/Delhi  
21.07.2020



(1)

Bail Application No.1364  
FIR No.247/20  
PS: Moti Nagar  
State Vs. Ashish Upadhyay  
U/s 498/406 IPC

21.07.2020

Undersigned is performing duty pursuant to circular/duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, THC, Delhi.

Present : Sh. Atul Srivastava, Ld. Substitute Addl. PP for the State.  
Sh.Narender Yadav, Ld. Counsel for applicant/accused.  
Complainant in person.  
IO ASI Naresh Kumar in person.

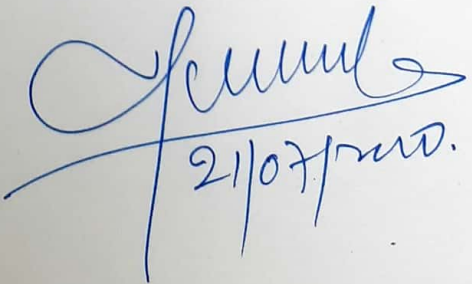
This application u/s 438 Cr.P.C., as filed on behalf of applicant/accused for grant of anticipatory bail.

Ld. Counsel for applicant/accused submits that applicant/accused has already joined the investigation.

Complainant submits that she is not residing with her husband since 17.01.2020 and presently she is residing at her father's house.

IO submits that applicant/accused has now joined the investigation but he has still not disclosed the address of his sister who is also accused in this case.

Page 1 of 2

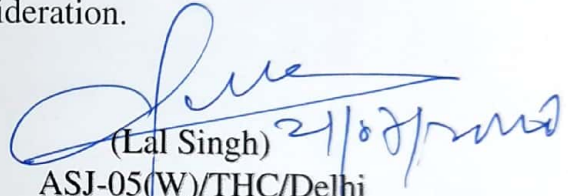
  
21/07/2020

(2)

Therefore, in view of the above, no coercive action shall be taken against applicant/accused till next date of hearing.

In the meanwhile, applicant/accused is directed to join the investigation and cooperate with the investigating agency and he will also furnish the address of his sister to the IO.

Put up on 29.07.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
21.07.2020

FIR No. 484/2015

PS Mundka

U/s 302/394/397/120B/34 IPC & Section 25/27 Arms Act  
State Vs. Sanjeet @ Sanju

21.07.2020

Present : Sh. Atul Srivastava, Id. Addl. PP for the State.  
Sh. Jujhar Singh, Ld. Counsel for the applicant/accused.

This application u/s 439 Cr.P.C. is listed today for consideration.

Ld. Counsel for the applicant/accused has filed certain judgments. Copy supplied to the State.

At the request of Id. Counsel for the applicant/accused, matter is adjourned for 27.07.2020.

Put up on 27.07.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
21.07.2020(P)

FIR No.468/15  
PS: Patel Nagar  
State Vs. Deepanshu @ Deepu  
U/s 302/34 IPC

21.07.2020

Present : Sh. Atul Srivastava, Ld. Substitute Addl. PP for the  
State.  
Sh.A.K.Gupta, Ld. Counsel for applicant/accused.

This application has been received from the filing section, as the main matter is stated to be pending in this Court.

Though this case was listed for today for hearing through Video conferencing, however, ld. Counsel for the applicant/accused appeared in person physically and submits that he may be heard physically.

Ld. Counsel for the applicant/accused submits that this application has been filed for early hearing of bail application, which was filed before the lock-down.

Put up on 22.07.2020 alongwith main case file for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
21.07.2020

(1)

FIR No.473/19  
PS: Paschim Vihar  
State Vs. Deepak  
U/s 307/34 IPC & Sec. 25/27/54/59 Arms Act

21.07.2020

Undersigned is performing duty pursuant to circular/duty roster dated 15.07.2020 of Ld. District & Sessions Judge, West, THC, Delhi.

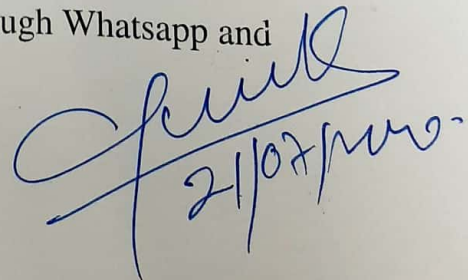
Present : Sh. Atul Srivastava, Ld. Substitute Addl. PP for the State.  
Sh.Devender Rana, Ld. Counsel for applicant/accused through VC.  
Inspector Tej Pal Singh P.S. Paschim Vihar West in person.  
IO ASI Anil Kumar in person.

This application u/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of interim bail.

In pursuance to notice issued to IO/SHO concerned, IO ASI Anil Kumar has filed report regarding previous involvement of applicant/accused and as per which the applicant/accused is shown to be involved in one more case apart from the present, i.e. FIR No.124/12, P.S. Paschim Vihar West.

IO submits that the copy of some of the pages of judgment of acquittal in FIR No.124/12 P.S. Paschim Vihar was supplied to him by counsel for the accused through Whatsapp and

Page 1 of 2

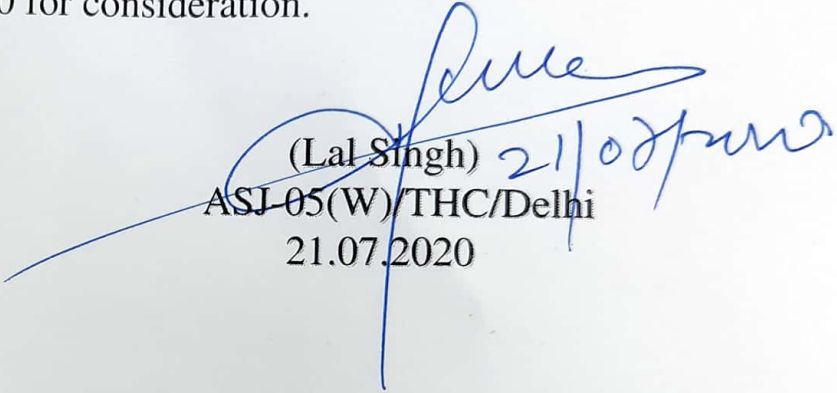
  
21/07/2020

(2)

hence, he wants some time to verify the same.

In view of the above, matter is adjourned for 24.07.2020 for verification of the present status of FIR No.124/12 P.S. Paschim Vihar West.

Put up on 24.07.2020 for consideration.

  
(Lal Singh) 21/07/2020  
ASI-05(W)/THC/Delhi  
21.07.2020

FIR No.876/17  
PS: Ranhola  
State Vs. Sandeep Kautilya  
U/s 302/308/323/148/149/174A/34 IPC

21.07.2020

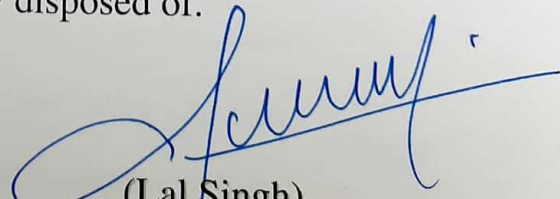
Present : Sh.Atul Srivastava, Ld. Substitute Addl.PP for the State.  
Sh.L.D. Mual, Ld. Counsel for applicant/accused  
through VC.

This application u/s 439 (1) (b) Cr.P.C., as filed on behalf of applicant/accused for modification of order dated 13.07.2020, passed by this court.

At the very outset, Ld. Consel for the applicant/accused submits that the applicant/accused has already been released from jail in pursuance to order dated 13.07.2020 of this court and hence, he is withdrawing the present application and he may be permitted to withdraw the same.

In view of the above facts & circumstances and submissions of Ld. Counsel for the applicant/accused, the present application is dismissed as withdrawn.

This application is accordingly disposed of.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
21.07.2020

FIR No.522/17  
PS: Hari Nagar  
State Vs. Rajesh Gupta  
U/s 379/328/411/34 IPC

21.07.2020

Present : Sh. Atul Srivastava, Ld. Substitute Addl. PP for the  
State.  
Sh. Suraj Prakash Sharma, Ld. Counsel for  
applicant/accused through VC.

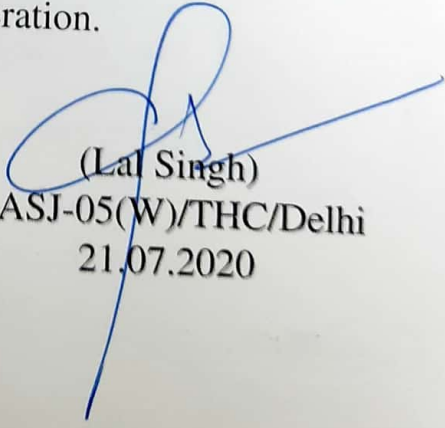
This application has been filed on behalf of  
applicant/accused for grant of interim bail for 45 days.

Reply has been received on behalf of SI Dhanraj.

Ld. Counsel for the applicant/accused seeks  
adjournment.

At the request of Ld. Counsel for the applicant/accused,  
matter is adjourned for 23.07.2020.

Put up on 23.07.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
21.07.2020



(1)

FIR No.554/17

PS: Ranhola

State Vs. Amit Yadav @ Rajnesh

U/s 452/307/354D/323/506/34 IPC & Sec. 25 Arms Act

21.07.2020

Present : Sh. Atul Srivastava, Ld. Substitute Addl. PP for the State.  
Sh. Rajesh Bhatt, Ld. Counsel for applicant/accused through VC.

This application has been filed on behalf of applicant/accused for disposal of bail application pending before this court on behalf of applicant/accused Amit Yadav @ Rajnesh.

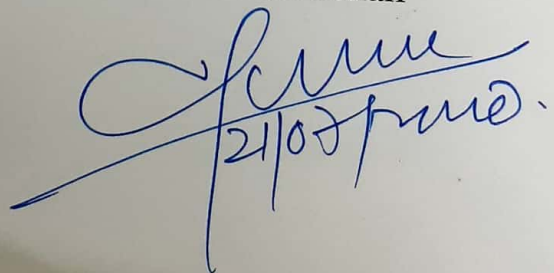
Ld. Counsel for the applicant/accused submits that the regular bail application of applicant/accused filed before the lockdown is pending adjudication.

The file of bail application u/s 439 Cr.P.C., moved by applicant/accused in the year 2019 is pending adjudication and the said file is taken up today.

The said application u/s 439 Cr.P.C., was lastly taken up by this court before lockdown on 13.03.2020 and on 13.03.2020 at the request of applicant/accused, matter was adjourned for 26.03.2020 and since then the matter is pending.

File of bail application u/s 439 Cr.P.C. as filed on behalf

Page 1 of 2

  
21/07/2020

(2)

of applicant/accused on 10.10.2019 is taken up today.

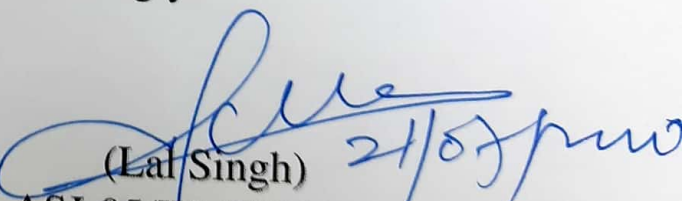
Ld. Addl. PP submits that in this case, one eye witness is yet to be examined. He further submits that the applicant/accused is involved in many other cases.

Heard for some time.

At this stage, Ld. Counsel for the applicant/accused submits that he is withdrawing the main bail application U/s 439 Cr.P.C., as filed on behalf of applicant/accused on 10.10.2019 and he may be permitted to withdraw the same with liberty to file afresh.

In view of the above facts & circumstances as well as submissions of Ld. Counsel for the applicant/accused, the regular bail application u/s 439 Cr.P.C. filed on 10.10.2019 is dismissed as withdrawn with liberty to file afresh.

The application for disposal of bail application as well as application u/s 439 Cr.P.C., are disposed of accordingly.

  
(Lal Singh) 21/07/2020  
ASJ-05(W)/THC/Delhi  
21.07.2020

Case no. 58264/2016  
FIR No. 535/2015  
PS Kirti Nagar  
U/s 307/326/34 IPC  
State Vs. Bali

21.07.2020

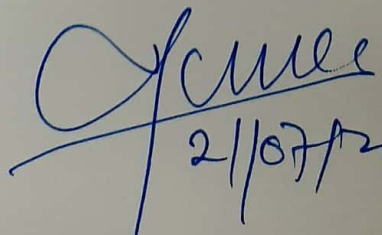
File of this case is taken up today in terms of order bearing No. R-235/RG/DHC/2020 dt. 16.05.2020, No. 16/DHC/2020 dated 13.06.2020 and No. 24/DHC/2020 dt. 13.07.2020, of the Hon'ble High Court of Delhi.

Present : Sh. Atul Srivastava, Id. Addl. PP for the State.  
Sh. Zafar Abbas, Ld. Counsel for the accused through mobile phone on the phone of Reader of the Court.  
Accused is stated to be on bail, however, he is absent today.

The matter is listed today for final arguments through VC.

Ld. Counsel for the accused submits that he is unable to connect through VC due to inter-net connection problem in the area.

Ld. counsel for the accused further submits that he has received notice from this Court for final arguments in the matter for today. However, he is not having the file as same is lying in his chamber and key of the chamber is lying with the clerk who has gone

  
21/07/2020  
Contd....2.

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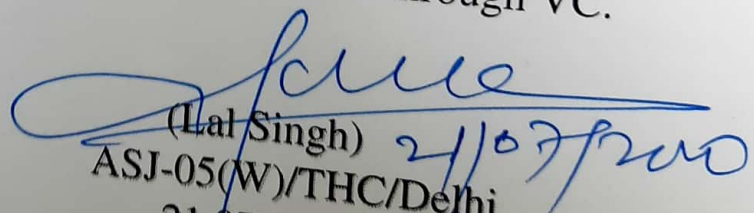
to his native place in U.P. and thus, in these circumstances, he is not in a position to argue this matter today and seeks an adjournment. He further submits that he could not communicate the accused also for today's hearing and he is requesting to exempt him from personal appearance through VC for today only.

At the oral request of Id. Counsel for the accused as well as keeping in view the present pandemic situation and also in the interest of justice, accused is exempted from personal appearance through VC only for today.

At the request of Ld. Counsel for the accused, the matter is adjourned to 29.07.2020.

Ld. Counsel for the accused submits that the accused will appear on the next date of hearing alongwith him through VC.

Put up on 29.07.2020 for final arguments through VC.

  
(Lal Singh) 21/07/2020  
ASJ-05(W)/THC/Delhi  
21.07.2020(P)

**FIR No. 882/2015**  
**PS Nihal Vihar**  
**U/s 302/307/120B/34 IPC**  
**State Vs. Parveen & others**

21.07.2020

**File of this case is taken up today in terms of order bearing No. R-235/RG/DHC/2020 dt. 16.05.2020, No. 16/DHC/2020 dated 13.06.2020 and No. 24/DHC/2020 dt. 13.07.2020, of the Hon'ble High Court of Delhi.**

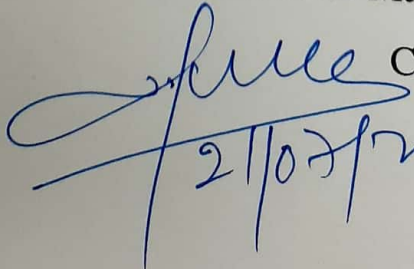
Present : Sh.Atul Srivastava, Id. Addl. PP for the State.  
Dr.A.P.Singh, Ld. Counsel for accused Anil and Manish through VC.  
Accused Manoj @ Judi is already PO.  
Accused Anil is stated to be on interim bail and accused Manish is stated to be in J.C., however, accused Anil is absent.  
None for other accused persons.

The matter is listed today for final arguments through VC.

In this case, there are five accused persons.

Ld. Counsel Dr. A.P.Singh submits that he is appearing only for accused Anil and Manish and he is not representing the other accused persons.

Dr. A.P.Singh submits that he has already submitted written arguments on behalf of accused Anil and Manish and he

  
Contd....2.  
21/07/2020

: 2 :

further submits that accused Anil is on interim bail and today he is not present and requested to exempt him from personal appearance for today.

At the oral request of Id. Counsel for the accused Anil as well as keeping in view the present pandemic situation and also in the interest of justice, accused Anil is exempted from personal appearance through VC only for today.

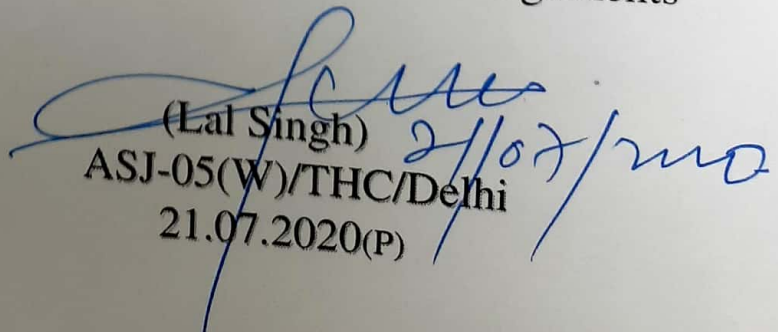
It appears that notice was not issued by the Ahlmad to the counsels for other accused persons.

**Accordingly, issue notice to Id. Counsels for all the accused persons for the next date of hearing i.e. 25.08.2020 at 02:00 PM.**

**Notice be issued to the Jail Supdt. to produce the accused persons, who are in J.C. in this case through VC on the next date of hearing i.e. 25.08.2020 at 02:00 PM.**

**Ahlmad is directed to issue notice to all the respective counsels of all the accused persons for the next date of hearing.**

Put up on 25.08.2020 at 02:00 PM for final arguments through VC.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
21.07.2020(P)

FIR No.233/18  
PS: Kirti Nagar  
State Vs. Sheel Priya Gautam  
U/s 498A/304B/306 IPC

21.07.2020

Present : Sh. Atul Srivastava, Ld. Substitute Addl. PP for the State.  
Sh. Radhey Shyam, Ld. Counsel for applicant/accused  
through phone on the mobile phone of Reader.

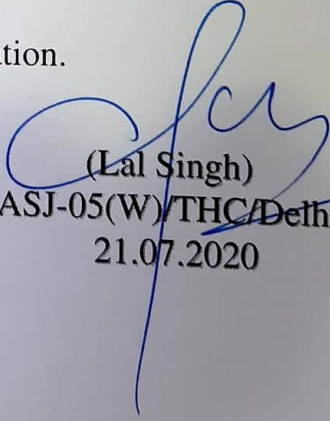
This application u/s 439 Cr.P.C., as filed on behalf of  
applicant/accused for grant of interim bail, is listed today for consideration.

At the very outset, ld. Counsel for the accused submits that  
he is unable to connect through VC due to network problem at his place  
and requested to adjourn the matter for some other date.

Perusal of the file shows that in this case, charge has been  
framed against the accused u/s 498A/304B IPC.

At the request of ld. Counsel for the accused, matter is  
adjourned for 24.07.2020.

Put up on 24.07.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
21.07.2020

FIR No.119/19

PS: Mundka

State Vs. Manish @ Ajay @ Bhola

U/s 395/397/506/120B/412/34 IPC & 25/27/54/59 Arms Act

21.07.2020

Present : Sh. Atul Srivastava, Ld. Substitute Addl. PP for the State.  
Sh.Himanshu Saxena, Ld. Counsel for applicant/accused  
through VC.  
SI Ramesh Kumar in person.

This application u/s 439 Cr.P.C., has been filed on behalf  
of applicant/accused for grant of interim bail.

Reply to the above application already received  
alongwith previous involvement report.

As per previous involvement report, the  
applicant/accused is also shown to be involved in one more case apart  
from the present case i.e. FIR No. 58/2019 PS Mundka.

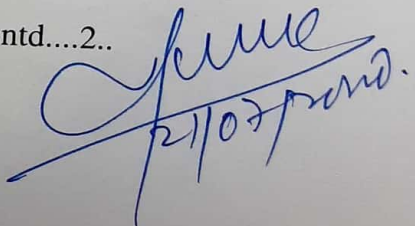
SI Ramesh Kumar has filed copies of orders dt.  
15.04.2019 and 16.08.2019, as passed by ld. MM-06, West, Delhi,  
whereby applicant/accused has been released from the case FIR no.  
58/2019 PS Mundka and the untraced report was accepted.

TCR also received.

Heard.

Ld. Counsel for the applicant/accused submits that there

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21/07/2020



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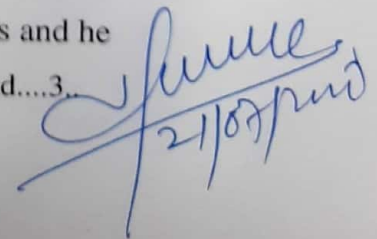
is no one to look-after the old aged parents of the applicant/accused as one of the brother of the applicant/accused is posted at Tamil Nadu and he is away from his parents. Ld. Counsel for the applicant/accused further submits that the other co-accused Rahul Verma @ Bhuri was also granted interim bail by this Court.

Ld. Substitute Addl. P.P. submits that the allegation against the present applicant/accused is much graver and serious in comparison to other co-accused, who were granted interim bail. He also submits that as per the allegation, the present applicant/accused has put many persons on hostage at gun point.

I have considered the above submissions and perused the record.

The allegation against the present applicant/accused is that he alongwith other co-accused persons in the intervening night of 24-25/3/2019, when the complainant was counting daily cash amount in the cash cabin of the company i.e. M/s Udan Company, the complainant heard some noise of shouting from outside and when he looked out through cabin glass, he found some boys there possessing arms in their hands, attacking the company's staff. It is further allegation against the applicant/accused and his associates that in the meanwhile, out of them, 3 boys came inside the cabin and pushed the complainant out from cabin and hit on his head by arms and he

Contd....3.

A handwritten signature in blue ink, followed by the date '21/08/2019' written below it.

sustained several head injuries and after that, all the employees were taken in a corner of the warehouse on a gun point and looted the company's amount of Rs. 22 lacs and thereafter, ran away. It is further alleged that one of the accused Srikant, who was worker of the company and left the company about 10-12 days ago after some quarrel with company staff and the said Srikant threatened the company staff on the name of one person namely Bhola i.e. the present applicant/accused. It is further allegation against the applicant/accused that at the end of the alleged incident, one of the accused person also shouted "Bhola काम हो गया, अपने साथियों सहित बाहर आ जा".

Further, it is also allegation against the applicant/accused that a country made pistol was recovered from him and further, he was found having injury on his right hand thumb, as witness stated in their statements as well as in the FIR.

Further, as per the reply of IO, blood stains seized from the spot and sent to the FSL with blood sample of the applicant/accused for analysis and the FSL report has been received and as per the report, blood sample of accused Manish @ Bhola has been matched with the exhibits lifted from the spot.

Thus, the present applicant/accused is the main accused in the case and there is force in the submissions of Id. Substitutue Addl.

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*[Handwritten signature]*  
21/08/2020

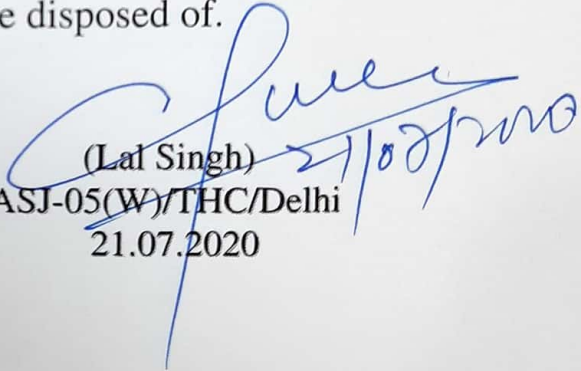
: 4 :

P.P. that the allegations against the present applicant/accused are more graver than the other co-accused, who is on the interim bail. Moreover, the applicant/accused is seeking bail for taking care of his old aged parents, however, one of his brother is also stated to be serving in Tamil Nadu and he may take care of his old aged parents.

Therefore, in view the above facts & circumstances, no ground for grant of interim bail is made out at this stage and accordingly, the present application of the applicant/accused is dismissed.

**TCR in FIR no. 58/2019 PS Mundka be sent back to the concerned Trial Court.**

Accordingly, the present application u/s 439 Cr.P.C. as well as application received on 07.07.2020 are disposed of.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
21.07.2020